

DEMAND FOR REPEAL OF M.I.S.A.

SHRI LAKSHMANA MAHAPATRO (Orissa): Sir, I have a serious complaint to make. We have been claiming in this House for a pretty long time that the M.I.S.A.—Maintenance of Internal Security Act—should be repealed. Now, . . .

MR. CHAIRMAN: This has nothing to do with this.

SHRI LAKSHMANA MAHAPATRO: No, no. I am making a statement. What are they going to do about it?... (Interruptions) It has not been repealed. They have held out an assurance to the country that the MISA will be repealed. This session is going to conclude in the next two days. If they are not really interested in repealing the MISA, then they should tell that they are not prepared to do so. But if they are prepared to do it, there is already a Bill brought forward by Shri Bhupesh Gupta pending in the House which should be passed; they can pass it through the process of voting. This has been demanded by both Houses of Parliament for many months. One year has passed since this party took over charge. But till now they have not done it. Therefore, we demand that it should be placed on the Agenda on the 17th and it should be passed in the House on the 17th.

SHRI BHUPESH GUPTA (West Bengal): This assurance was not given outside through a letter. This assurance was given to this House during this session itself. A statement was made that the Government had decided to withdraw the Criminal Procedure Code (Amendment) Bill. Then they gave an assurance and made a statement that MISA will be repealed. We are told that a Bill has been introduced in the other House. But, strangely enough, this simple Bill is not being passed in this House. Why? What is the trick about it? I demand, Sir, that you kindly direct the Government: if you can-

not do it here, I have a Bill pending here which we can pass, according to the Rules, through the ballot. I do not know what is going to happen tomorrow. It is a very serious matter. It is a one-word or one-sentence Bill. This is not being passed, whereas so many other things are being brought in. Therefore, Sir, you should give the Government a direction in this matter. Even today we know that Members of the Lok Sabha will give full co-operation if the Government wants to have this Bill passed today in the other House; I have full information about this. Or they can get it passed on Wednesday. Why should this not be done? You are playing with the Members of both Houses. Having introduced the Bill, it does not take any time; there is complete agreement on this. There is no dispute and even then the Bill is not passed. Do I take it that some alibis are being looked for so that if they can find some alibis, they can say that we cannot repeal it?

SHRI PILOO MODY (Gujarat): No, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: I take your word. But unfortunately you are not the Minister.

SHRI PILOO MODY: Fortunately I am not a Minister.

SHRI BHUPESH GUPTA: I do not know your idea of fortune. But people do not share your views in this matter. They are trying to become Ministers, remain Ministers and die as Ministers. Therefore, I say that MISA must be repealed during this session and if it is not done, we can come to only one conclusion. The Government is looking for some alibis. Maybe somebody will start a movement outside, as we are hearing and then this MISA or Preventive Detention Law will be used. It is therefore that the Government is keeping the Preventive Detention Law alive. It looks as if the Government is acting *mala fide* in this matter. The

Minister for Parliamentary Affairs is sitting here. I am not telling anything to Mr. Advani because he is not concerned with it. The Minister for Parliamentary Affairs should convey to the Prime Minister that this is not the way that you introduce a Bill and then forget about it and take advantage of other things so that the Members do not remember it. We are not that forgetful in this matter. I hope that the matter is being raised in the other House also. The Bill should first be passed there and then here. It will take any time at all. No programme will be disturbed. Nothing comes in the way except the motivations of the Government. They can pass the Bill without, in the slightest manner, disturbing the official business or any other business that is already before the House. Therefore, I demand that this should be done immediately and we should not wait for another two months. I find that they are very prompt in other things, but not in this.

STATEMENT BY MINISTER Restructuring of the Liquefied .. Petroleum Gas Agencies

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : श्रीमान्, इस सदन में पहले बताया जा चुका है कि तरल पेट्रोलियम गैस (एल० पी० जी०) अथवा खाना पकाने की गैस की विभिन्न कंपनियों की वर्तमान एजेंसियों के पुनर्गठन और उसके फलस्वरूप नयी एजेंसियाँ खोलने के संबंध में एक वक्तव्य दिया जायेगा। मैं अब सदन को इस संबंध में सरकार के दृष्टिकोण से अवगत कराना चाहता हूँ।

जहाँ यह जरूरी है कि खाना पकाने की गैस के विभिन्न कंपनियों के वितरकों के पास एजेंसी का आकार ऐसा हो जो एजेंसी के किफायती और दक्षतापूर्ण काम करने में सहायक सिद्ध हो, वहाँ इस बात को भी मुनिखिन्त करना होगा कि ये वितरण एजेंसियाँ इतने बड़े आकार की न हो जाये या इतने बड़े आकार की न बनी रहे जिससे अन्य व्यक्ति इस प्रकार की वितरण एजेंसियों को चलाने के अवसर से वंचित रह जाये। इस उद्देश्य को ध्यान में रखते हुए अब एक ऐसी सीमा निर्धारित करने का निर्णय लिया गया है जहाँ तक कोई वितरक अपना व्यापार जारी रख सकेगा या बढ़ा सकेगा। काम करने की विभिन्न शर्तों और विभिन्न इलाकों में कार्य संचालन की लागत पर विचार करते हुए प्रत्येक वितरक

के लिए प्रति माह मिलण्डरो के रिफिन की अधिकतम राख्या निम्नलिखित रूप में निर्धारित की गई है —

मार्केट	प्रति माह रिफिन की राख्या
बम्बई	6,000
दिल्ली	4,000
10 लाख से अधिक जनसख्या वाले नगर	3,500
दो लाख और 10 लाख के बीच की जनसख्या वाले नगर	3,000
अन्य स्थान	2,500

महकारी समितियों को उक्त सीमाओं में छूट होगी।

तेल कंपनियों को अब निदेश दे दिया गया है कि वे इन सीमाओं के आधार पर अपनी वर्तमान वितरण एजेंसियों के पुनर्गठन के लिए कदम उठाये। परन्तु हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि० और कैलटेक्म ग्रायल रिफाइनरी (इंडिया) लि० की खाना पकाने की गैस का वितरण अधिकांशतः मैक्स कोमन गैस कंपनी जे० के० गैस कंपनी, ईस्ट कोस्ट गैस कंपनी, डोमेस्टिक गैस प्राइवेट लि० आदि अनुदानग्राही कंपनियों (कंसेशनरीज) के माध्यम से किया जाता है। ये अनुदानग्राही कंपनियाँ अपने एजेंटों के माध्यम से उपभोक्ताओं को खाना पकाने की गैस सप्लाई करती हैं। इन अनुदानग्राही कंपनियों का पूरी तरह से अधिग्रहण कर लेने के बाद ही इनकी एजेंसियों के पुनर्गठन से संबंधित प्रश्न पर विचार करना संभव होगा। इस संबंध में पहले से ही कार्यवाही आरम्भ कर दी गयी है। अन्य दो कंपनियों अर्थात् इंडियन ग्रायल कार्पोरेशन लि० और भारत पेट्रोलियम कार्पोरेशन लि० को जो खाना पकाने की गैस की मार्केटिंग सीधे अपने वितरकों के माध्यम से करती हैं, इन्हीं सीमाओं के आधार पर अपनी वर्तमान एजेंसियों का पुनर्गठन करने की सलाह दी गयी है। इंडियन ग्रायल कार्पोरेशन अपने उन कुछ वितरकों के व्यापार में सुधार करने के लिए इस अवसर का लाभ उठायेगा, जिनके वर्तमान व्यापार में उचित लाभ की व्यवस्था करने के लिए सुधार अपेक्षित हैं।

सदन में पहले यह भी घोषणा की गयी थी कि अगले वर्ष में विभिन्न तेल कंपनियों द्वारा तीन लाख नये ग्राहकों को गैस कनेक्शन दिये जायेंगे। इन सीमाओं के आधार पर वर्तमान वितरण एजेंसियों के पुनर्गठन और तीन लाख ग्राहकों को गैस सप्लाई करने के उद्देश्य से अतिरिक्त कुकिंग गैस की मार्केटिंग पर विचार